

FORM NO. 56FF

[See rule 16DD]

Particulars to be furnished under clause (b) of sub-section (1B) of section 10A of the Income-tax Act, 1961**A. DETAILS OF SPECIAL ECONOMIC ZONE REINVESTMENT ALLOWANCE RESERVE ACCOUNT (IN RUPEES)**

I.	Amounts of eligible profits debited to the profit and loss account and credited to the Special Economic Zone Reinvestment Allowance Reserve Account		
	(i) During the current previous year ending on _____		
	(ii) During the previous year, immediately preceding the previous year mentioned at (i) ending on _____		
	(iii) During the previous year, immediately preceding the previous year mentioned at (ii) ending on _____		
	(iv) During the previous year, immediately preceding the previous year mentioned at (iii) ending on _____		
	(v) Total (i) + (ii) + (iii) + (iv)		
II.	Amounts withdrawn from the Special Economic Zone Reinvestment Allowance Reserve Account	Used for eligible purposes	Not used for eligible purposes
	(i) During the current previous year ending on _____		
	(ii) During the previous year, immediately preceding the previous year mentioned at (i) ending on _____		
	(iii) During the previous year, immediately preceding the previous year mentioned at (ii) ending on _____		
	(iv) During the previous year, immediately preceding the previous year mentioned at (iii) ending on _____		
	(v) Total amounts withdrawn [(i) + (ii) + (iii) + (iv)]		
III.	Net amount outstanding in the Special Economic Zone Reinvestment Allowance Reserve Account on the last day of the current previous year ending on _____		
	[II. (v) - I. (v)]		

B. DETAILS OF NEW PLANT/MACHINERY PURCHASED OUT OF AMOUNTS WITHDRAWN FROM SPECIAL ECONOMIC ZONE REINVESTMENT

ALLOWANCE RESERVE ACCOUNT

<i>S.No.</i>	<i>Details of the new plant/machinery (give Make Number and Model Number)</i>	<i>Name and address of the supplier of the new plant/machinery</i>	<i>Date(s) of acquisition of plant/machinery</i>	<i>Date(s) on which the new plant/machinery was first put to use</i>

Verification

I/We, _____ S/o _____ being proprietor/partner/director of the undertaking named _____ having PAN No. _____, situated in the Special Economic Zone _____ verify that the said undertaking has during the previous year, acquired the new plant/machinery, as mentioned above, for which the purchase price has been paid by making withdrawal from the Special Economic Zone Reinvestment Allowance Reserve Account maintained by the assessee.

Date:

Signature, name and Address of the proprietor
/partner/director of the undertaking

Place: